In the Court of Sh.Gunjeet Singh Cheema, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

1. Sh. Bhupinder Singh Saini s/o Sh. Gursharan Singh, r/o Village Surajpur, P.O. Puruwala Kashipur, Tehsil Paonta Sahib, District Sirmaur, H.P.

2. Manjit Kaur d/o Sh. Gurpal Singh, r/o H. No. B-104, Chandigarh, U.T.

Versus

General Public

Subject.—Application for registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Bhupinder Singh Saini s/o Sh. Gursharan Singh, r/o Village Surajpur, P.O. Puruwala Kashipur, Tehsil Paonta Sahib, District Sirmaur, H.P. and Manjit Kaur d/o Sh. Gurpal Singh, r/o H. No. B-104, Chandigarh, U.T. has filed an application alongwith affidavits in this court under section 15 of Special Marriage Act, 1954 on dated 02-06-2025 stating therein that they have solemnized their marriage on 10-12-1999 and they have been living together as husband and wife ever since then. Hence notices are given to all concerned and General Public to this effect that if anybody have any objection regarding the registration of marriage duly solemnized on 10-12-1999 between Sh. Bhupinder Singh Saini s/o Sh. Gursharan Singh, r/o Village Surajpur, P.O. Puruwala Kashipur, Tehsil Paonta Sahib, District Sirmaur, H.P. and Manjit Kaur d/o Sh. Gurpal Singh, r/o H. No. B-104, Chandigarh, U.T. he/she should file written objections and appear personally or through an authorized agent before this court within 30 days from the date of publication of this notice. After expiry of the said period the marriage certificate would be issued to the applicants by this court.

Issued under my hand and Official seal of the court on 13-06-2025.

Sd/-(GUNJEET SINGH CHEEMA, HAS), Marriage Officer-cum-SDM, Paonta Sahib, Sirmaur, District Sirmaur (H.P.).

Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar, Majra, District Sirmaur, Himachal Pradesh

Case No.	Date of Institution	Date of Decision
16/2025	03-06-2025	Pending for : 03-07-2025

Sh. Akram s/o Sh. Sulemaan, r/o Village Palhori, P.O. Darpur, Sub-Tehsil Majra, Distt. Sirmaur, H.P.

Versus

General Public

. .Respondents.

Seal.

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Akram s/o Sh. Sulemaan, r/o Village Palhori, P.O. Darpur, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son namely Mohd. Abujar birth on 15-08-2023 at Village Palhori, P.O. Darpur, Sub-Tehsil Majra, District Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Palhori, Sub-Tehsil Majra, District Sirmaur (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Palhori, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general puble is hereby informed that any person having any objection for the registration of delayed date of birth of Mohd. Abujar son of Sh. Akram & Smt. Farjana, may submit their objections in writing in this court on or before 03-07-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 3rd day of June, 2025.

Seal.

Sd/-(INDER KUMAR), Executive Magistrate-cum-(Naib Tehsildar), Majra, District Sirmaur (H.P.)

Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar, Majra, District Sirmaur, Himachal Pradesh

Case No.	Date of Institution	Date of Decision
17/2025	12-06-2025	Pending for : 14-07-2025

Smt. Tahira wife of Late Sh. Jamshed Ali, r/o Village Jagatpur, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur, H.P. . . . *Applicant*.

Versus

General Public

. .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Tahira wife of Late Sh. Jamshed Ali, r/o Village Jagatpur, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her son namely Mohd. Danish birth on 25-03-2016 at Village Jagatpur, P.O. Majra, Sub-Tehsil Majra, District Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Meliyon, Sub-Tehsil Majra, District Sirmaur (H.P.) within stipulated period.

Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Meliyon, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general puble is hereby informed that any person having any objections for the registration of delayed date of birth of Mohd. Danish son of Sh. Jamshed Ali & Smt. Tahira, may submit their objections in writing in this court on or before 14-07-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of June, 2025.

Seal.

Sd/-(INDER KUMAR), Executive Magistrate-cum-Naib Tehsildar, Majra, District Sirmaur (H.P.).

In the Court of Sh. Ravinder Singh Sisodia, Execuive Magistrate, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Vipin Kumar s/o Rajender Singh, r/o Village Kishanpura, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . *Applicant*.

Versus

General Public

.. Respondent.

Subject.—Application for correction of name of applicant's daughter in her Aadhar card.

Whereas, Vipin Kumar s/o Rajender Singh, r/o Village Kishanpura, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of himachali bonafide, affidavit and Aadhar Card of his daughter in the court of the undersigned to correct his daughter's name as Aina in place of Aine Amian in her Aadhar Card.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to correct name of applicant's daughter as Aina in place of Aine Amian in her Aadhar Card then they should appear before the court of undersigned on or before 21-07-2025 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 20-06-2025.

Naib Tehsildar-cum-Executive Magistrate, Paonta Sahib, District Sirmaur (H.P.).